

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 607  
IB-271/ND/2019**

**IN THE MATTER OF:**

**M/s. Budge Budge Company**

**...PETITIONER**

**Vs.**

**M/s. UTM Packaging (India) Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 8, 9 of IB Code, 2016**

**Order delivered on 20.01.2023  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Liquidator**

**:Mr. Rajan Das Gupta, Liquidator**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/3254/2021**

We have heard the submissions made by Ld. Counsel for the Liquidator. Ld. Counsel for the Liquidator has submitted that he has filed his report in Form-H for the dissolution of the company. He has also submitted that three earlier applications with respect to the avoidance transactions have been withdrawn by him, since this matter has been settled between the Creditors and the Directors of the Company. Therefore, no liquidation bank account was opened by the Liquidator since the company does not have any realizable assets. Therefore, order in this matter is **reserved**.

**(Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Bachu Venkat Balaram Das)  
Member (J)**